

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 266/TT/2018**

- Subject** : Approval of transmission tariff from COD to 31.3.2019 for 3 assets under WRSS XVI for 2014-19 tariff period.
- Date of Hearing** : 24.5.2019
- Coram** : Shri P. K. Pujari, Chairperson  
Dr. M.K. Iyer, Member  
Shri I.S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd. (PGCIL)
- Respondents** : Madhya Pradesh Power Management Company Ltd. (MPPMCL) and 12 others
- Parties present** : Shri S.S. Raju, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri Pankaj Sharma, PGCIL

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition is filed for determination of tariff for **Asset-1**: 2 nos. 500 MVA, 400/220 kV ICTs along with associated bays at Parli (POWERGRID) Switching Station and 4 nos. 220 kV line bays (for LILO of Parli-Harangul 220 kV lines and Parli Osmanabad 220 kV S/C line), **Asset-2**: 2 nos. 220 kV line bays at Mapusa (Colvale) (POWERGRID Sub-station (for Mapusa (Colvale)(POWERGRID)-Tuem 220 kV D/C line) and **Asset-3**: 2 nos. 400 kV line bays for 400 kV D/C Indore (POWERGRID)-Ujjain transmission line at 765/400 kV Indore (POWERGRID) Sub-station under WRSS XVI for 2014-19 tariff period. The representative of the petitioner submitted that the tariff was claimed initially in the petition on the basis of the anticipated COD of 19.7.2018. He submitted that as per the Investment Approval dated 22.7.2016, the scheduled COD of the instant asset was 20.7.2018. The ICTs and 220 kV line bays at Parli Sub-station and 220 kV line bays at Mapusa Sub-station are meant for the transmission lines being implemented by MSETCL. The 400 kV line bays at Indore Sub-station are meant for the transmission lines implemented by MPPTCL. He submitted that the downstream assets of MSETCL and MPPTCL are not ready and hence sought approval of the COD of the instant assets under Regulation 4(3)(ii) of the 2014 Tariff Regulations. He further submitted that all the information required for computation of tariff has been submitted and requested for grant of AFC under Regulation 7(7) of the 2014 Tariff Regulations for inclusion in the PoC computation.



2. The Commission observed that MSETCL and MPPTCL who are executing the downstream assets have not filed the reply. The Commission observed that they would like to hear MSETCL and MPPTCL before approving COD of the instant transmission assets under proviso (ii) of Regulation 4(3) of the 2014 Tariff Regulations. The Commission further directed the respondents including MSETCL and MPPTCL to file their reply in the matter, especially on the PGCIL's request for approval of COD under Regulation 4(3) of the 2014 Tariff Regulations by 21.6.2019 on affidavit with the copy to the respondents and the petitioner to file its rejoinder, if any, by 1.7.2019.
3. The Commission observed that the petitioner's request for approval of the COD and the grant of AFC for inclusion in the PoC computation will be considered after hearing MSETCL and MPPTCL. The Commission directed the parties to comply with the directions within the timeline specified and observed that no extension of time shall be granted.
4. The next date of hearing will be intimated to the parties in due course of time.

**By order of the Commission**

**Sd/-**  
(V. Sreenivas)  
Dy. Chief (Law)

